

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **09.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/97(CHE)2023
NAME OF THE PETITIONER(S) : A & A International Trading Pvt Ltd
NAME OF THE RESPONDENTS : K G Denim Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Present : Ld. Counsel Shri. Rohan Rajasekaran for the Petitioner.

Ld. Counsel Shri. B Dhanaraj for the Respondent.

Memo filed by the Petitioner seeking withdrawal stating that after various rounds of negotiations, parties have settled for a sum of Rs. 1,78,45,565/-. The payments to that effect have also been made.

Though, today the petition is listed for pronouncement of orders, but considering the settlement between the parties and to that effect a Memo is filed, the petition is **dismissed** as withdrawn.

File be consigned to records.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)